

CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU



Hearing through video conferencing

O.A./62/00311/2021

This the 24th day of February, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Jahangir Ahmad Ahanger, 31 years (9596028283) S/o Nazir Ahmad Ahanger, R/o Zoogu Kharin, Budgam.

.....Applicant
(Advocate: Mr. A.M. Dar)

Versus

1. Union Territory of Jammu & Kashmir through its Chief Secretary, Jammu/Srinagar – 180001.
2. Financial Commissioner to Government, Home Department, Civil Secretariat, Jammu/Srinagar – 180001.
3. Director General, Fire and Emergency Service, Srinagar – 190009.
4. Chairman, Departmental Recruitment Board - 19001.
5. Members, Departmental Recruitment Board, Fire and Emergency Service, J&K – 190009.
6. Yasin Amin, S/o Mohammad Amin Kumar, R/o Kulgam-192231.
7. Aadil Yousuf Hajam, S/o Mohammad Yousuf Hajam, R/o Anantnag-192101.
8. Younus Ahmad Hajam, S/o Gh Nabi Hajam, R/o Bandipora-193502.
9. Mohammad Maqbool Gojri S/o Abdul Karim Gojri, R/o Baramulla-193101.
10. Shabir Ahmad Rather, S/o Mohammad Yousuf Rather, R/o Srinagar-190001.
11. Farooz Ahmad Najar, S/o Bashir Ahmad Najar, R/o Budgam-191111.
12. Mohd Saleem War, S/o Abdul Rahim War, R/o Budgam-191111.
13. Tanveer Ahmad Ahanger, S/o Gh Mohd Ahanger, R/o Srinagar-190001.
14. Lateef Ahmad Ahanger S/o Mohd Sultan Ahanger, R/o Bandipora-193502.

C/o Director General Fire & Emergency Department, UT of J&K - 190009.

.....Respondents
(Advocate:- Mr. Rajesh Thapa, D.A.G.)

O R D E R
[O R A L]

Hon'ble Mr. Anand Mathur, Member (A):

Heard.

Learned counsel for the applicant submits that the applicant is aggrieved of the inaction on the part of the respondents whereby despite representing the issue of rectifying the error, crept in the declaration of result for the post of Fireman in the Fire & Emergency Department, with the respondents that applicant is OBC whereas he has been shown as R.B.A., the respondents did not rectify the same.

2. During course of the arguments, learned counsel for the applicant submits that the applicant would be satisfied if a direction is given to the respondents to consider and decide the representation of the applicant annexed as Annexure-P2 with this OA by passing a reasoned and speaking order within a stipulated period of time and till then applicants rights may be protected.

3. Looking to the limited prayer made by learned counsel for the applicant and considering the arguments advanced, we deem it appropriate to dispose of present OA with a direction to the respondents to decide the representation of the applicant annexed as Annexure-P2 with this OA by passing a reasoned and speaking order in accordance with rules and under intimation to the applicant within two weeks from today. Till then, respondents shall keep vacant one post of

Fireman vacant, if not already filled up. Thereafter, if any grievance remains to the applicant, he may approach appropriate forum, if so advised.

4. In terms of above directions, OA is disposed of. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

5. No order as to cost.

(ANAND MATHUR)
MEMBER (A)

ss/-

(RAKESH SAGAR JAIN)
MEMBER (J)